

LOK SABHA

Monday, May 6, 1968/Vaisakha 16, 1890
(Saka)

The Lok Sabha met at Eleven of the
Clock.

[Mr. Speaker in the Chair]

MEMBER SWORN

SHRI GUDADINNI BASAGONDAPPA
KADAPPA (Bijapur—Mysore)

ORAL ANSWERS TO QUESTIONS

Prohibition in Delhi

+

*1648. SHRI TENNETI
VISWANATHAM :
SHRI MANIBHAI J. PATEL :

Will the Minister of SOCIAL WEL-
FARE be pleased to state :

(a) whether it is a fact that the Delhi
Metropoliton Council have recommended
total prohibition in Delhi and have propos-
ed to set up a Committee for the purpose ;

(b) whether the Central Government
have also been requested to co-operate in
the matter and whether the proposed Com-
mittee will include a representative of the
Central Government ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE
DEPARTMENT OF SOCIAL WELFARE
(DR. (SMT.) PHULRENU GUHA) : (a)
Yes, Sir.

(b) and (c) . No request has so far been
received from the Delhi Administration

who are examining the recommendations of
the Delhi Metropolitan Council.

SHRI TENNETI VISWANATHAM :
Do I understand that the Government is
looking into the matter and if so, may I
know what is the present opinion of the
Government, whether they are of one mind
with regard to prohibition ? I would like
them to have a common policy throughout
India.

THE MINISTER OF PETROLEUM
AND CHEMICALS AND SOCIAL WEL-
FARE (SHRI ASOKA MEHTA) : So far
as prohibition is concerned, the State
Governments have to decide what they want
to do.

SHRI TENNETI VISWANATHAM :
It is one of the Directive Principles and,
I think, the All India Congress Party is
also in favour of prohibition in parts at
any rate ; they have got partial prohibition
in several States. What I want to know
is whether the Central Government has got
any particular view in this matter.

SHRI ASOKA MEHTA : The Central
Government continues to advise the States
to adopt prohibition, but the Central
Government in not is a position to com-
pensate them for any loss that may be
incurred.

श्री विमूति मिश्र : अध्यक्ष महोदय, इस समय
जितने पुराने कांग्रेसी हैं, सब मद्य निषेध के
सिलसिले में जेल गये हुए हैं। आज जब हमारे
संविधान में मद्य निषेध के लिये निर्देश है तो
केन्द्रीय सरकार कह देती है कि यह स्टेट गवर्न-
मेंट का मसला है। मैं जानना चाहता हूँ आज
जब एक सूत्र में मद्य निषेध होता है, तो लीग
दूसरे सूत्र से स्मगल करते हैं तो क्या केन्द्रीय
सरकार मद्य निषेध के लिये कोई सक्रिय कदम